

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.268/2019

This the 22nd day of August, 2019

Rajaram Meena
S/o. Badriprasad Meena
Age 31, Sex- Male
Address : Near Railway Colony Pool,
Room No.30 M-B,
Probandar 360 575 Applicant.

(By Advocate : Shri Ankit Mekvan)

VERSUS

1. General Manager
Western Railway, Mumbai
1st Floor, GLO Building
Western Railway HQ Office
Churchgate, Mumbai 400 020.
2. Divisional Railway Manager
Western Railway
Bhavnagar Para
Gujarat 364 003.
3. Chief Medical Superintendent
Railway Hospital
Western Railway,
Bhavnagar Para
Gujarat 364 003.
4. Senior Divisional Personnel Officer
Western Railway
Office of the Divisional Railway Manager

Bhavnagar Para
Gujarat 364 003..... Respondents.

O R D E R (ORAL)

Per : Hon'ble Shri M.C.Verma, Judicial Member

Heard. The applicant herein is a physical handicapped person and as per pleadings set out in the OA, he was appointed to the post of Safaiwala on 'RRC-MCT' quota vide Order dated 30.7.2014. The applicant made application dated 25.5.2015 in prescribed format with necessary documents applied for Inter-Railway transfer but his said application was not misplaced by the authority and then applicant made another application on 17.02.2017 but unfortunately this time also, his application for misplaced. The applicant again made application on 28.03.2007. That his request was approved by the General Manager, Head Office of North-Western Railway, Jaipur vide letter dated 22.11.2017 whereby issue letter dated 05.1.2018 to respondent No.4 to take necessary action at Divisional level. Since no action was taken up, the applicant made request vide

letter dated 20.2.2018 to respondent No.3 that he has not been relieved despite the fact that General Manager, North-Western Railway, Jaipur has approved the same. Since no heed was paid to his request, by letter dated 03.10.2018, he sought permission to sit on hunger strike. That on 11.10.2018, it was informed to the applicant by respondent No.2 that inter-divisional transfer is taken up on priority basis and there are three other employees who have applied for the same. That having seen discrimination the applicant applied for permission to sit on hunger strike. He also approached to the Chief Commissioner, Disabilities and the Chief Commissioner, Disabilities vide his letter dated 07.12.2018 raised the issue before Respondent No.5, *in spite* of that nothing positively yielded. That on 18.3.2019 applicant sat on hunger strike and this time, he was given assurance that he would be relieved within two months. That said period of two months have expired on 19.05.2019 but no action has been taken till date and hence is this OA.

- . Having taken note of entirety and documents attached therein, I am of the view that it would be appropriate to dispose of the OA at this stage at motion hearing with direction to the respondents No.2 to look into the matter and to do needful within six weeks. The applicant in case if nothing yielded positive, may get this OA revive after expiry of said stipulated time.
- . With this direction, the OA stands disposed of.

**(M.C.Verma)
Member (J)**

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